

(b) The representation refers to (i) a judgement of the Judicial Commissioner about the incorrectness of treating certain forests as reserved forests and (ii) non-enforcement of the Land Reforms Act. Judicial Commissioner has not accepted the Status of "Reserved Forests" declared as such in the Maharaja's time. A petition for leave to appeal to the Supreme Court against this order is being filed by the Tripura Administration. Land Reforms Act will be implemented as soon as the rules thereunder are framed.

Certain allegations against the officials of the Forest Department of Tripura Administration have also been made in the representation. In the absence of any specific allegation, no action is possible.

12.00 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: There is a Call Attention Motion.

Shri Goray (Poona) rose—

Mr. Speaker: I have disallowed it.

Shri Goray: It is very important.

Mr. Speaker: But it does not concern us. There are many other ways in which he can raise that matter. I will allow him an opportunity. (*Interruption*). This is only a single instance. We do not normally allow a single instance without referring to particular facts. I would like to state to the hon. House and to the Members that individual cases of promotion or non-promotion of officers are not brought up here. That will lead to endless controversy. They have got avenues. There are various departments dealing with it. There are appeals also to the Government and to the President, if anything wrong has been done with respect to any particular officer. How can we decide here whether it is right or wrong? We cannot go into it unless we appoint a Committee for that purpose. Is that all necessary?

Shri Goray: The fact of a Lieutenant General asking for permission to resign may be a symptom of something which is deep-rooted. It is not only a single solitary instance.

Mr. Speaker: I have considered this matter. If any particular officer in the Army has resigned and if we go into the reasons for the resignation, he might allege certain things; there may be other things also; then the whole structure may be adversely affected. Either we have confidence in our Ministers or we have not. So far as the administrative services are concerned, they have to take the work from them. If we are not satisfied, let us get rid of the Minister. Going into the details of the administration will practically induce indiscipline amongst them. It is impossible for the House to control them. It has not been the policy of the House to allow cases of individual complaints to be brought up here for purposes of disposal. It is beyond our range. We cannot do so; we are unable to do so.

12.02 hrs.

STATEMENT RE. FALL IN PRICES
 OF JAGGERY IN ANDHRA
 PRADESH

Mr. Speaker: Shri Raman—The hon. Member is absent. The hon. Minister may lay the statement on the Table.

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I lay a statement on the Table.

STATEMENT

Information about jaggery prices in all the markets of Andhra Pradesh is not available. According to the information available for Anakapalli which is one of the principal jaggery markets in that State, the prices of jaggery have, no doubt, shown some fall in the months of January and February, 1961 as compared to the prices prevailing in those months during 1959 and 1960. It may be mentioned that due to short-